

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 5th December, 2014 is published together with Statement of Objects and Reasons for general information:-

L.A. BILL No. 27 OF 2014

A Bill to amend the Annamalai University, 2013.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:-

<p>1. (1) This Act may be called the Annamalai University (Amendment) Act, 2014.</p> <p>(2) It shall be deemed to have come into force on the 22nd day of September 2014.</p>	<p>Short title and commencement.</p>
<p>2. In section 11 of the Annamalai University Act, 2013 (hereinafter referred to as the principal Act), in sub-section (1), for clause (a), the following clause shall be substituted, namely:-</p> <p style="padding-left: 20px;">“(a) The holder of the post of Registrar shall be an academician not below the rank of a Professor of any University and shall possess the qualifications prescribed by the University Grants Commission;”</p>	
<p>3. In section 55 of the principal Act, in sub-section (2), for the expression “one year”, the expression “two years’ shall be substituted.</p>	
<p>4. In section 56 of the principal Act, in sub-section (2), for the expression “one year”, the expression “two years” shall be substituted.</p>	
<p>5. (1) The Annamalai University (Amendment) Ordinance, 2014 is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.</p>	

Tamil Nadu
Act
20 of 2013.

Amendment of
section 11.

Tamil Nadu
Ordinance
1 of 2014.

Amendment of
section 55.

Amendment of
section 56.

Repeal and
saving.

STATEMENT OF OBJECTS AND REASONS

An Administrator was appointed to the Annamalai University under sub-section (1) of section 55 of the Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013) to exercise the powers and discharge the functions of Vice-Chancellor for a period of one year from the 25th September 2013 or till the necessity ceases, whichever is earlier, since the Administrator can hold office for a period of one year only, as per the sub-section (2) of the said section 55. As it would take some more time to appoint the regular Vice – Chancellor, the Government decided to extend the period of office of the Administrator for a further period of one year or till the necessity ceases, whichever is earlier.

2. The Registrar of the Annamalai University was appointed under sub-section (1) of section 56 of the said Act to exercise the powers and discharge the functions of the Registrar for a period of one year from the 25th September 2013 or till the necessity ceases, whichever is earlier, since the Registrar can hold office for a period of one year only, as per sub-section (2) of the said section 56. As per clause (a) of sub-section (1) of section 11 of the said Act, the holder of the post of Registrar shall be an academician not below the rank of a Professor in the University. Now, it has been decided to fill up the post of Registrar by direct recruitment from among the qualified Professors of any University, possessing the qualifications prescribed by the University Grants Commission. As it would take some more time for appointment of the Registrar on regular basis, the Government decided to extend the period of office of the Registrar appointed under sub-section (1) of the said section 56 for a further period of one year or till the necessity ceases, whichever is earlier.

3. The Government decided to amend clause (a) of sub-section (1) of section 11, sub-section (2) of section 55 and sub-section (2) of section 56 of the said Tamil Nadu Act 20 of 2013. Accordingly, the Annamalai University (Amendment) Ordinance, 2014 (Tamil Nadu Ordinance 1 of 2014) was promulgated by the Governor on the 19th September 2014 and the same was published in the *Tamil Nadu Government Gazette Extraordinary*, dated the 22nd September 2014.

4. The Bill seeks to replace the said Ordinance.

P. PALANIAPPAN,
Minister For Higher Education.

A.M.P. JAMALUDEEN,
Secretary.